BEFORE HON'BLE MR. JUSTICE S.R. SEN Cont. Case No. 21 of 2013

09.12.2013

Heard Mr. K Paul, the learned counsel for the petitioner as well as Mr. R Debnath, the learned counsel for the respondents who submits that, he has been recently engaged in this instant case and prayed that the matter may be listed after 3(three) weeks.

Prayer is allowed.

List this matter after winter vacation.

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN CRP No. 58 of 2013

09.12.2013

Heard Mr. K Paul, the learned counsel for the petitioner.

Issue notice to the respondents.

Notice is made returnable within 4(four) weeks.

Since Mrs. Y Shylla, the learned counsel for respondent No. 2 is present and accepted notice, no further notice is called for. However, the petitioner's counsel is further directed to take necessary steps to serve notice upon the respondents No.1, 3 & 4.

In the meantime, call for the Lower Court case record bearing Title Suit No. 92 (T) of 2012 and Misc. Case No. 149 (T) of 2012.

List this matter after winter vacation.

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 63 of 2013

09.12.2013

Heard Mr. K Sunar, the learned counsel for the petitioner who submits that, this matter may be fixed after 4(four) weeks for filing of rejoinder affidavit.

As per record it appears that, the matter has already been restored vide order dated 5.12.13 in Misc. Case No. 388 of 2013.

Mrs. NG Shylla, the learned state counsel is present.

List this matter after winter vacation for rejoinder.

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 155 of 2013

09.12.2013

Heard Mr. S Deka, the learned counsel for the petitioner who submits that, he intends to file a rejoinder affidavit and prayed that the matter may be fixed after winter vacation.

Mr. R Debanth, the learned CGC is present.

List this matter after winter vacation for rejoinder affidavit.

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 168 of 2013

09.12.2013

Heard Mr. R Jha, the learned counsel for the petitioner as well as Mr. R Debnath, the learned CGC.

Both the learned counsel submit that, the matter may be fixed after vacation.

Prayer is allowed.

List this matter accordingly.

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 177 of 2013

09.12.2013

Heard Mr. R Jha, the learned counsel for the petitioner as well as Mr. R Debnath, the learned CGC.

Both the learned counsel submit that, the matter may be fixed after vacation.

Prayer is allowed.

List this matter accordingly.

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 218 of 2013

09.12.2013

Heard Mr. S Deka, the learned counsel for the petitioner who submits that, he intends to file a rejoinder affidavit and prayed that the matter may be fixed after winter vacation to which Mr. R Dennath, the learned CGC has no objection.

List this matter after winter vacation for filing of rejoinder affidavit by petitioner.

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 246 of 2013

09.12.2013

Heard Ms. SG Momin, the learned counsel for the petitioner who submits that pleadings is completed, so the matter may be fixed after winter vacation to which Mrs. NG Shylla, the learned state counsel has no objection.

In the meantime it is further directed that, interim order if any shall continue.

List this matter after winter vacation.

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 285 of 2012

09.12.2013

Heard Mr. KP Bhattacharjee, the learned counsel for the petitioner who submits that, he intends to file a rejoinder affidavit.

Mrs. NG Shylla, the learned state counsel is present.

Both the learned counsel submit that pleadings is already completed.

List this matter for hearing after winter vacation.

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 334 of 2012

09.12.2013

Heard Mr. K Paul, the learned counsel who submits that, Mr. S Sen is one of the counsel in this instant case.

List this matter before any other bench without me (i.e. Justice SR Sen).

Mr. Paul, the learned counsel further contended that, he is no longer a counsel in this instant case.

JUDGE